

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1289 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazia Nabi
D/O Gh. Nabi Ganaie
R/O Chanderseera, Tehsil Pattan, District Baramulla, Pincode 193198

vide Notification No.623 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

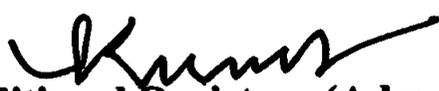
By Order


Additional Registrar (Adm.)

No: 361202-34 - RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nazia Nabi, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1290 of 2023 RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ahmed Ubaid Ullah
S/O Asif Ali Najar
R/O Kishtwar, Shaheedi Mohalla Tehsil & District Kishtwar

vide Notification No. 569 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

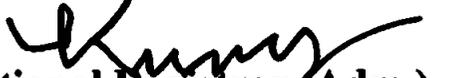
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Additional Registrar (Adm.)

No: 36135-42 RG/LP Dated: 22.08.2023

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1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahmed Ubaid Ullah, Advocate**
for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1291 of 2023 RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Earika Chib
D/O Varinder Singh
R/O H.No.240, Raipur Satwari, behind Gurdwara, Jammu Cantt., Tehsil Jammu South, District Jammu

vide Notification No. 452 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36143-50 - RG/LP Dated: 22.08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Earika Chib, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1292 Final/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Gul
S/O Ghulam Mohammad Sofi
R/O Azad Basti, Chanapora, Natipora, Srinagar

vide Notification No.843 Dated 21.09.2019 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 36151-50 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Gul, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1293 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahmeed Shamus
D/O Shams U Din Mir
R/O Langate Handwara, District Kupwara

vide Notification No. 532 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 35201-09 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeed Shamus, Advocate**
for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1294 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Ismaiel Pir
S/O Ab Rashid Pir
R/O Anderhama Pir Mohalla, District Kupwara

vide Notification No.1058 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36210-10 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ismaiel Pir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1296 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ovais Gulzar
S/O Gulzar Ahmad Shah
R/O New Colony Largam, Tehsil & District Shopian

vide Notification No.1642 Dated 12.03.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36238-45 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ovais Gulzar, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1297 of 2023 RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saiful Islam Malik
S/O Lal Din Malik
R/O Lurgam Tral, Aripal, District Pulwama

vide Notification No.1189 of 2021/RG/LP Dated 15.09.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 36247-55 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saiful Islam Malik, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1298 of 2023 RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vipul Kishore Sharma
S/O Jugal Kishore Sharma
R/O Khadta, Kishanpur, Tehsil- Dansal, District Jammu

vide Notification No.570 of 2021/RG/LP Dated 01.04.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)
 22/8/23

No: 36255-62 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipul Kishore Sharma, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)
 22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1299/2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshana Bashir
D/O Bashir Ahmad Dar
R/O Wadipora, Ompora, Tehsil & District Budgam

vide Notification No.447 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order

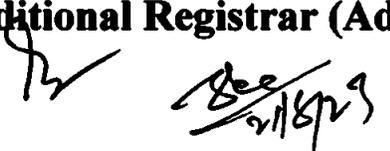

Additional Registrar (Adm.)

No: 36262/69 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Bashir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1300 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Maqbool
D/O Mohammad Maqbool Dar
R/O Umer Colony A Ladoora Rafiabad, Tehsil Watergam, District Baramulla

vide Notification No.757 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36284-91 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Maqbool, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

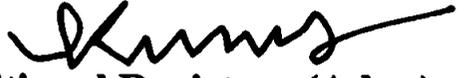
No: 1301 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asmat Riyaz
D/O Riyaz Ahmad Bhat
R/O Malyarpora, Iqbal Colony, Baramulla

vide Notification No.899 Dated 22.11.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36292-99 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Asmat Riyaz, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1302 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahpara Nasir
D/O Nasir Ahmad Khan
R/O Keran Tehsil Keran, District Kupwara

vide Notification No.604 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)


No: 36300-07 RG/LP Dated: 22.08.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mahpara Nasir, Advocate
for information and necessary action.


 Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

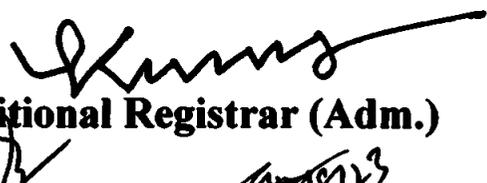
No: 1303 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naseer Ahmad Khan
S/O Sareer Ahmad Khan
R/O Uran Bua, Boniyar upper chandanwari, Tehsil Boniyar, District Baramulla

vide Notification No.624 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36308-15 RG/LP Dated: 22.08.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Khan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1304 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabeen
D/O Bashir Ahmad
R/O Branwar, Chadoora, District Budgam

vide Notification No. 1167 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)
22/8/23

No: 36316-23 RG/LP Dated: 22.08.2023

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabeen, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

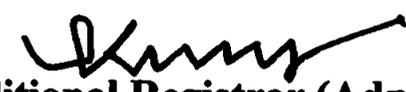
No: 1305 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Jahangir Zaffar
S/O Syed Zaffar Ahmad Geelani
R/O Kunnel Qazigund, Geelani Mohalla, Handwara, District Kupwara

vide Notification No.731 Dated 14.11.2014 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36324-31 /RG/LP Dated: 22.08.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Jahangir Zaffar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1306 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhtar Hussain
S/O Wahid Hussain Shah
R/O Narwara Danger Pora, Tehsil Eidgah, District Srinagar

vide Notification No.1257 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36332-39 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhtar Hussain, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1307 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

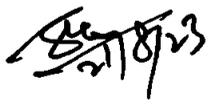
Ms. Mehar Bali
D/O Ravinder Bali
R/O 12/C, II-Ext. Gandhi Nagar, Tehsil & District Jammu

vide Notification No.486 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36340-47 /RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehar Bali, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1308 of 2023/RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Noveed Sarwer Khan
S/O Talat Sarwer Khan
R/O Gohlad, Tehsil Mendhar, District Poonch

vide Notification No.65 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order

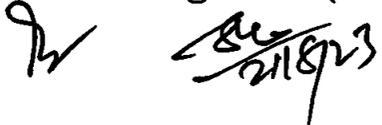

Additional Registrar (Adm.)

No: 36348-55 RG/LP Dated: 22 .08.2023


 21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Noveed Sarwer Khan, Advocate**
for information and necessary action.


Additional Registrar (Adm.)

 21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

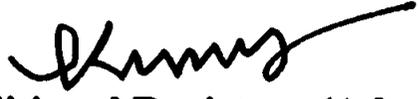
No: 1309 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Wahied
S/O Mohd Sharief
R/O Village Kalar Kattal, Tehsil Surankote, District Poonch

vide Notification No.36 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36356-63 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abdul Wahied, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 13/0 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swarcha Mahajan
D/O Satinder Gupta
R/O Near Old Bus Stand, District Rajouri

vide Notification No.640 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

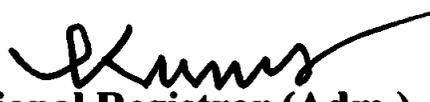
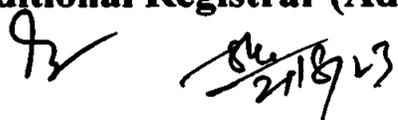
By Order


Additional Registrar (Adm.)


No: 36364-71 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swarcha Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1311 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Gull
D/O Gull Mohamad Sheikh
R/O Allie Koocha, Hergam, Taing Mohalla, Tehsil & District Shopian

vide Notification No.1111 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

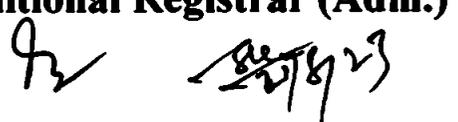

Additional Registrar (Adm.)

No: 36372-79 /RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Gull, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

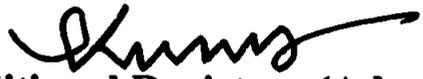
No: 1312 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Darakshaw Irm
D/O Syed Mushtaq Ahmad Buckharie
R/O Muqam Piran, Boniyar, District Baramulla

vide Notification No.1108 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36380-87 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Syed Darakshaw Irm, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1313 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humerah Firdoos
D/O Firdoos Ahmad Bisati
R/O Kupwara, Bumhama, Momin Abad, District Kupwara

vide Notification No.1024 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

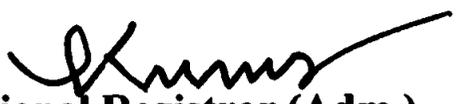
By Order


Additional Registrar (Adm.)

No: 36388-95 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humerah Firdoos, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1314 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fida Hussain Wani
S/O Gulzar Ahmed Wani
R/O Village Gool Tehsil Gool, District, Ramban

vide Notification No.461of 2021/RG Dated 26.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36396-403 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fida Hussain Wani, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1517 - /RG/LP Dated: 24.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jasia Jeelani
D/O Ghulam Jeelani Lanker
R/O Shamshipora Vehil, Shah Mohalla, District Shopian

vide Notification No.449 Dated 09.12.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 30323-30 RG/LP Dated: 24.08.2023

BS
21/08/23
24/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasia Jeelani, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

BS
21/08/23
24/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

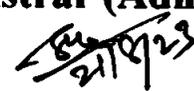
No: 1315 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sharaz Ahmed
S/O Karam Dad
R/O Bhatidhar, Tehsil Mendhar, District Poonch

vide Notification No.1751 Dated 18.03.2020 has been declared as Absolute/Final.

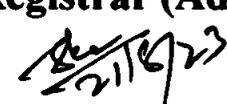
By Order


Additional Registrar (Adm.)


No: 36404-11 _____ RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharaz Ahmed, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

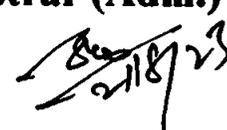
No: 1316 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Nabi Butt
D/O Gh.Nabi Butt
R/O Ward No.5, House No.39 Ganie Mohalla, District Kishtwar

vide Notification No.474 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

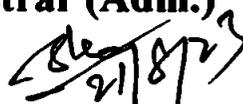
By Order


Additional Registrar (Adm.)


No: 36412-19 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Nabi Butt, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1317 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Singh Chib
S/O Sagar Singh Chib
R/O Village Palli Panchayat (Demote-B), Tehsil & District Ramban

vide Notification No.652 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

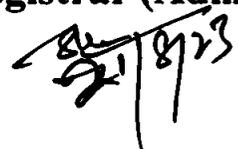
No: 36420-27 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh Chib, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1318 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harman Khorana
S/O Sadeev Singh Khorana
R/O 186 A/D, Green Belt Park, Gandhi Nagar, Tehsil & District Jammu

vide Notification No.582 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 36428 - 35 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harman Khorana, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1319 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumara Javid Khan
D/O Javid Ahmad Khan
R/O Sail Chursoo Awantipora, District Pulwama

vide Notification No.1349 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

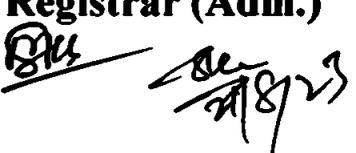
By Order


 Additional Registrar (Adm.)


No: 36436-43 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumara Javid Khan, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1320 of 2023 /RG/LP Dated: . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mirza Saaib Beg
S/O Farooq Qadir Beg
R/O House Number 9, Bait Ul Salam, Sarnal, District Anantnag

vide Notification No.1299 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

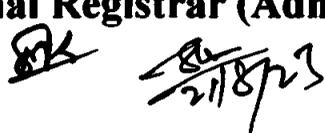
By Order


 Additional Registrar (Adm.)


No: 36444-51 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mirza Saaib Beg, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1371 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Qadir
S/O Gh. Qadir Hajam
R/O Surasyar, Hajam Mohlla, Tehsil Chadoora District Budgam

vide Notification No.1517 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36452-59 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Qadir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1322 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rehana Manzoor
D/O Manzoor Ahmad Lone
R/O Garoora New Lone Mohalla District Bandipora

vide Notification No.1100 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36460-67 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Manzoor, Advocate**
for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

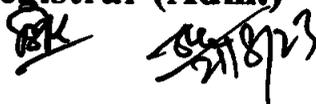
No: 1323 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Atish Singh
S/O Arjun Singh
R/O Chandwa, Tehsil Katra, District Reasi-182320

vide Notification No.27 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

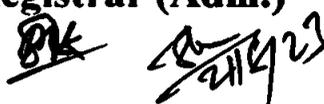
By Order


Additional Registrar (Adm.)


No: 36468-75 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atish Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

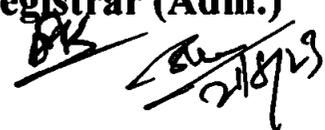
No: 1324 of 2023/RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasser Sultan Shan
S/O Mohd. Sadiq Shan
R/O Gool, Moila, Tehsil Gool, District Ramban

vide Notification No.675 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

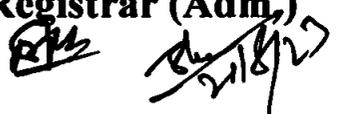
By Order


Additional Registrar (Adm.)


No: 36478-83 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasser Sultan Shan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1325 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Inam Ul Haq
S/O Ab Majeed Dar
R/O Chanibal Singhpora, Tangpora, Astan Mohalla, District Baramulla

vide Notification No.1318 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order

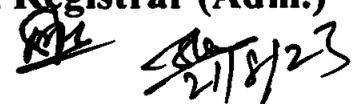

Additional Registrar (Adm.)

No: 36484-91 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inam Ul Haq, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

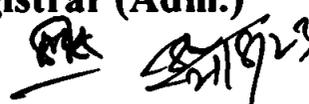
No: 1326 of 2023/RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akash Singh
S/O Ranjeet Singh
R/O Channi, Jakh, Tehsil Vijaypur, District Samba

vide Notification No.1464 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

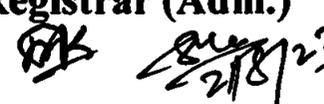
By Order


Additional Registrar (Adm.)


No: 36492-99 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Singh** , Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

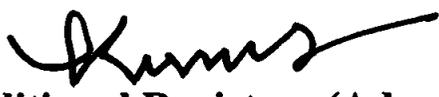
No: 1327 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Deep Parihar
S/O Anil Kumar Kotwal
R/O Gatha, P/O Udrana, Tehsil Bhaderwah, District Doda

vide Notification No.484 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

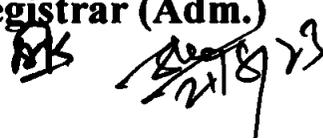
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Additional Registrar (Adm.)


No: 36500-07 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Akshay Deep Parihar, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1328 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hilal Ahmad Bhat
S/O Mohd Yousuf Bhat
R/O Marhama, Kobipora, Bijbehara, District Anantnag

vide Notification No.1307 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)
PH 21/8/23

No: 36508-15 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
PH 21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

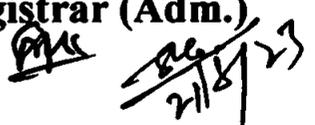
No: 1329 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gosiya Jan
D/O Gh Ahmad Bhat
R/O Tarzova, Sopore, Hanji Pora, Khoie, District Baramulla

vide Notification No.1021 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

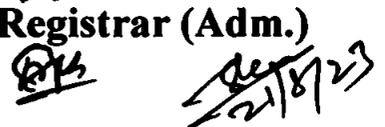
By Order


Additional Registrar (Adm.)


No: 365/6-23 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Gosiya Jan, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

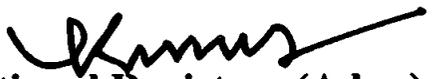
No: 1330 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anurag Bakshi
S/O Ajay Bakshi
R/O H.No.23, Extn.-2, Subash Nagar, Tehsil & District Jammu

vide Notification No.444 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

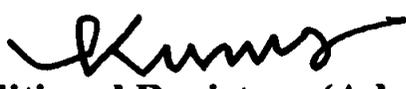
By Order


Additional Registrar (Adm.)

No: 26524-31 _____ RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anurag Bakshi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1331 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nitika Verma
D/O Madan Lal Verma
R/O W.No.5 Payan, Tehsil Maira Mandrian, District Jammu

vide Notification No.640 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36532 - 21 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nitika Verma, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1332 of 2023/RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishali Magotra
D/O Kasturi Lal Magotra
R/O H-No- 132, Patoli Magotrains, Tehsil & District Jammu

vide Notification No.541 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36540-47 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Magotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1333 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

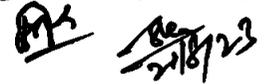
Mr. Mubashir Nazir Makroo
S/O Nazir Ahmad Makroo
R/O Eidgah, Bijbehara, Gazi Colony, District Anantnag

vide Notification No.1281 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

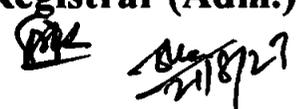
No: 36548-55 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Nazir Makroo, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1334 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Ud Din
S/O Peer Gh. Nabi
R/O Peer Mohallah, Dadasara, Tehsil Tral, District Pulwama

vide Notification No.972 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)
PK *21/8/23*

No: 36556-63 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj Ud Din, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
PK *21/8/23*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

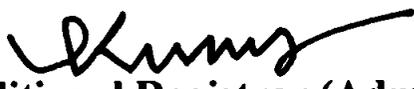
No: 1335 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zakir Ali Malik
S/O Ali Mohammad Malik
R/O M.Chogal Handwara, Malik Mohalla, Handwara, District Kupwara

vide Notification No.1164 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36564-71 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ali Malik, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

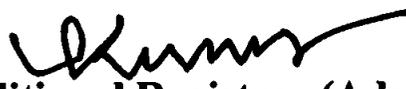
No: 1336 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Indu Pangotra
D/O Girdhari Lal Pangotra
R/O Garh Mandi, Tehsil & District Samba

vide Notification No.591 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36572-79 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Indu Pangotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

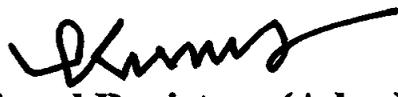
No: 1337 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avinash Singh
S/O Vijay Kumar
R/O V.P.O Langer, Tehsil Nowshera, District Rajouri

vide Notification No.435 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36580-87 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1338 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Nazir
S/O Nazir Ahmad Bhat
R/O Awaneera Zainapora, Bagdar Mohalla, Tehsil Zainpura, District Shopian.

vide Notification No.585 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36588-95 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Nazir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1339 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ishtiyaq Malik
S/O Ishtiyaq Ahmad Malik
R/O Dadipora, District Kulgam

vide Notification No.1010 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

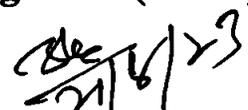
No: 36596 - 6 03 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aamir Ishtiyaq Malik, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

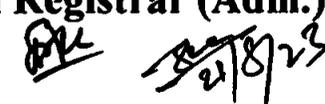
No: 1340 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeet Kumar
S/O Chuni Lal
R/O Bellana Jodhpur, Tehsil & District Doda

vide Notification No.947 Dated 22.11.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 3664-11 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeet Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1341 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Bashir Bhat
S/O Bashir Ahmed
R/O Village Southa, Kellar Tehsil Bhalla, District Doda

vide Notification No.439 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

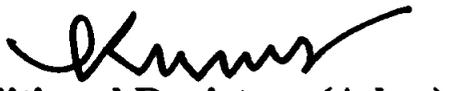
By Order

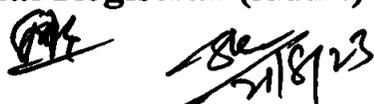

Additional Registrar (Adm.)

No: 36612-19 _____ RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Bashir Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1342 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

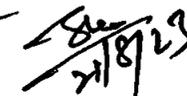
Ms. Pooja Gupta
D/O Raman Gupta
R/O H.No.803, L.No.12, Shakti Nagar, Jammu

vide Notification No.1093 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

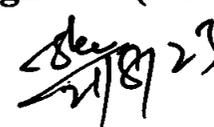
No: 36620-27 RG/LP Dated: 22.08.2023

 
21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Pooja Gupta, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

 
21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1343 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Devi
D/O Karan Singh Bali
R/O Muthlal, Mohalla Sunari Ukhral, Tehsil Pogal Paristhan District Ramban

vide Notification No.1043 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36628-35 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Monika Devi, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1344 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Kumar
S/O Puran Chand
R/O Ward No.3, Changran, Tehsil & District Kathua

vide Notification No.1739 Dated 18.03.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36628-35 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1345 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Bhasin
S/O Rakesh Bhasin
R/O Dream Land Society Flat B-9, Sec-1A, Trikuta Nagar, Jammu

vide Notification No.1109 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

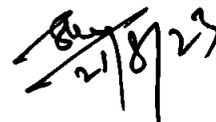
No: 36636-43 _____RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Bhasin, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1346 of 23 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akash Kumar
S/O Pardeep Kumar
R/O W.No.17, H.No.308, Omara Morh, P.T.C Road, Udhampur

vide Notification No.1003 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36644-51 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1347 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manik Bansotra
S/O Sham Lal
R/O Ward No.12, Keshav Nagar, Tehsil Katra, District Reasi

vide Notification No.477 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36652-59 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Bansotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

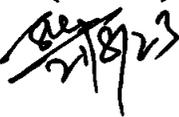
No: 1348 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Subha Zutshi
D/O Sanjay Zutshi
R/O Housing Colony, Pocket 5, Sec.2, Flat D-3, Channi Himmat, Jammu

vide Notification No.1341 Dated 20.02.2020 has been declared as Absolute/Final.

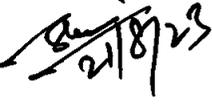
By Order


Additional Registrar (Adm.)
 

No: 36660-67 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subha Zutshi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1349 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aamina Farooq
D/O Farooq Ahmad Bhat
R/O Shalagam, Bijbehara, District Anantnag

vide Notification No.1002 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36668-75 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aamina Farooq, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1350 of 23 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

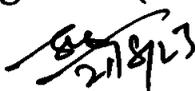
Mr. Kamran Iqbal
S/O Abdul Rashid Lone
R/O Ganjipora, Batwina, Tehsil Wakura, District Ganderbal.-193501

vide Notification No.38 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36676-83 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Iqbal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

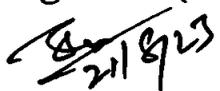
No: 1351 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Khan
D/O Parvaiz Ahmed Khan
R/O Harni, Galhuta, Tehsil Mendhar, District Poonch

vide Notification No.460 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36684-91 _____ RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Khan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1352 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amman Shafqat Mir
S/O Shafqat Hussain Mir
R/O House No.54, Budhli, Tehsil Chilly Pingal, District Doda

vide Notification No.483 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36692-99 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amman Shafqat Mir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1353 of 2023 /RG/LP Dated: 22 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

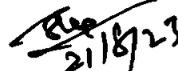
Mr. Krishan Dinkar Sharma
S/O Vijay Kumar
R/O Satrayan, Khurd, Tehsil R.S. Pura, District Jammu

vide Notification No.469 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36700-707 RG/LP Dated: 22 .08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Krishan Dinkar Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1354 of 2023 /RG/LP Dated: 22 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kannagi Singh
D/O Parkash Singh
R/O Village Thanoon, Tehsil & District Kathua

vide Notification No.471 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36708-15 /RG/LP Dated: 22 . 08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kannagi Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1355 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhubneshwar Sharma
S/O Amrit Sharma
R/O ard No.6, Main Bazar, Tehsil & District Kathua

vide Notification No.1580 Dated 10.03.2020 has been declared as Absolute/Final.

By Order

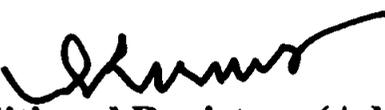

Additional Registrar (Adm.)

No: 36716-23 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhubneshwar Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

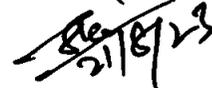
No: 1356 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aayushi Raina
D/O Romesh Raina
R/O H.No.234, Sector 4, Upper Roop Nagar, Jammu

vide Notification No.481 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

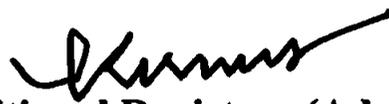
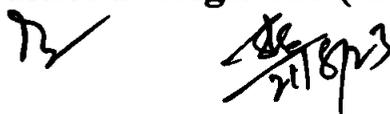
By Order


Additional Registrar (Adm.)


No: 36724-31 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aayushi Raina, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1357 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manik Sanson
S/O Ram Nakish
R/O 12-A/4, Roop Nagar, District Jammu

vide Notification No.1676 Dated 29.03.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36732-39 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Sanson, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1358 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

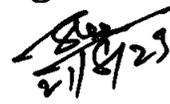
Mr. Kavin Sudan
S/O Subash Chander
R/O Village Barwal, Manjali Band, District Kathua

vide Notification No.1049 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

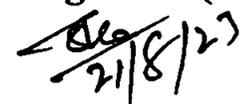
No: 36740-47 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kavin Sudan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1359 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vipin Kumar
S/O Dev Raj
R/O Changran, Tehsil & District Kathua

vide Notification No.673 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36748-55 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vipin Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1360 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

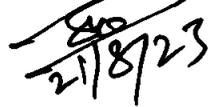
Ms. Neetika Choudhary
D/O Om Parkash
R/O Purana Pind(Shiv Nagar), Ward No.13, R.S.Pura, Jammu

vide Notification No.1083 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

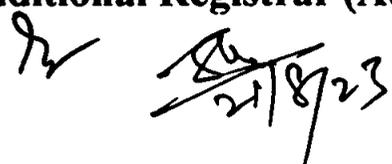
No: 36756-63 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetika Choudhary, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

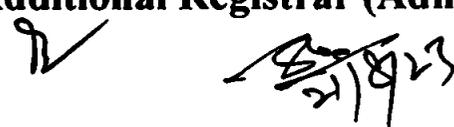
No: 1361/23 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Kumar
S/O Kuldeep Singh
R/O Bijarni, Tehsil Bhagwah, District Doda

vide Notification No.1094 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36764/23 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

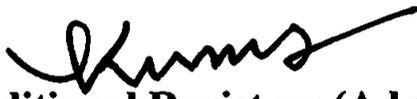
No: 1362 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gourab Manhas
S/O Kehar Singh
R/O V.P.O Pandorian Manhasan, Tehsil Bishnah, District Jammu

vide Notification No.1481 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36773-80 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourab Manhas, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1363 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Surya Bhan Singh
S/O Prem Singh Chib
R/O H.No.118, Hamirpur Kona, Tehsil Pargwal, District Jammu

vide Notification No.1579 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36781-87 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surya Bhan Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

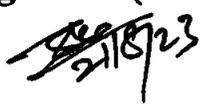
No: 1364 of 2023 /RG/LP Dated: . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rumeesa Hamid
D/O Abdul Hamid Wani
R/O Ketchmati pora, Kawarhama, District Baramulla

vide Notification No.1095 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

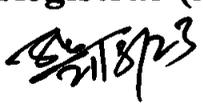
By Order


Additional Registrar (Adm.)


No: 36788-96 RG/LP Dated: 08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rumeesa Hamid, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1365 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amarjeet
S/O Sucha Ram
R/O Ward No.7 Chack Gadha Dhar P/O Lachipur, District Kathua

vide Notification No.1006 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order

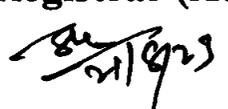

Additional Registrar (Adm.)

No: 36797-209 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Amarjeet, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

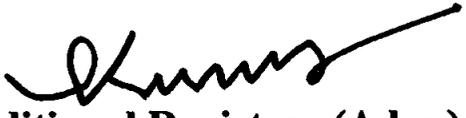
No: 1366 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

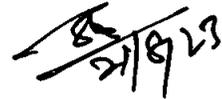
Mr. Danish Goswami
S/O Gopal Krishan Sharma
R/O Village Suchani, P/O Rahya Tehsil Vijaypur, District Samba

vide Notification No.1285 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

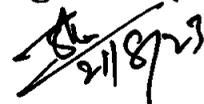
No: 36805-13 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Goswami, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1367 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avinash Sharma
S/O Kewal Krishan
R/O Harsath, Tehsil Ghagwal, District Samba

vide Notification No.28 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36814-21 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1368 of 2023 /RG/LP Dated: 22 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pardeep Singh Katoch
S/O Hari Dass Katoch
R/O Silly Dhanmasta, Pogal Paristan Ukhral, District Ramban

vide Notification No.1086 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36822-29 _____ RG/LP Dated: 22 .08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Singh Katoch, Advocate**
for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1369 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parveena Maqbool
D/O Mohmad Maqbool Malik
R/O Iqra Colony Batamaloo, District Srinagar

vide Notification No.1374 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36830-37 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Parveena Maqbool, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1370 from /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Singh
S/O Ram Singh
R/O Dessa Mangal Tha Tha Dessa, Tehsil Bhagwah, District Doda

vide Notification No.1474 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order

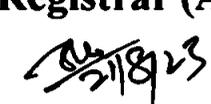

Additional Registrar (Adm.)

No: 36838-45 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

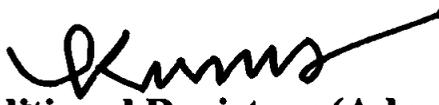
No: 1371 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Satyam Sharma
S/O Shiv Kumar Sharma
R/O Phangial, Rathian, District Udhampur

vide Notification No.1134 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order

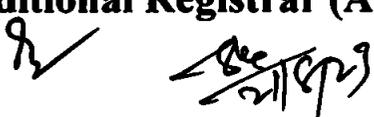

Additional Registrar (Adm.)

No: 36846-53 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1372 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Hussain
S/O Mohd Abass
R/O Chuchot Yokma, Nugal, Leh Ladakh, Leh

vide Notification No.748 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36854-61 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Hussain, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1373 of 2023 /RG/LP Dated: 22 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harpreet Singh
S/O Joginder Singh
R/O Sector-3, Govind Nagar, Munshi Chak, Camp Gole Gujral, Talab Tillo, Jammu

vide Notification No.1852 Dated 15.03.2018 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36862-69 /RG/LP Dated: 22 . 08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harpreet Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1374 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Bashir
S/O Bashir Ahmad Bhat
R/O Kilam, Bozagam, Herpora, Tehsil Devsar, Kulgam

vide Notification No.26 Dated 06.04.2017 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36870-77 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Aadil Bashir, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

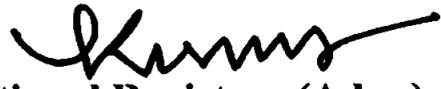
No: 1375 / 2023 / RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Singh
S/O Ishpaul Singh
R/O W.No.13,Sawan Chack, District Kathua

vide Notification No.897 Dated 13.02.2017 has been declared as Absolute/Final.

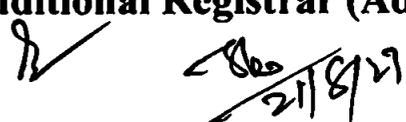
By Order


Additional Registrar (Adm.)

No: 36878-85 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

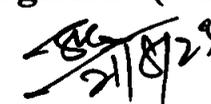
No: 1376 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shray Bakshi
S/O Rajesh Bakshi
R/O House No.218, Bakshi Nagar, District Jammu

vide Notification No.1598 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36886-93 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shray Bakshi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1377 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jigmet Angmo
D/O Sonam Angchok
R/O Chemday (Neryok) Tehsil Kharu, District Leh

vide Notification No.96 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

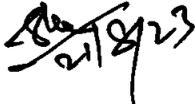
No: 36899-901 _____ RG/LP Dated: 22 .08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jigmet Angmo, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1371 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ved Perkash
S/O Ram Rattan Sharma
R/O Kundrorian, Katra, District Reasi

vide Notification No.1158 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36902-09 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ved Perkash, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

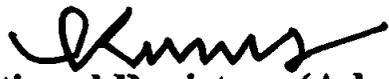
No: 1373 for IRG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Aggarwal
S/O Deepak Aggarwal
R/O 5, New Mohinder Nagar, Canal Road, Jammu

vide Notification No.1554 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

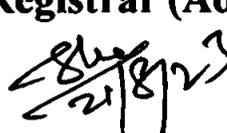

Additional Registrar (Adm.)

No: 36910-17 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Aggarwal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

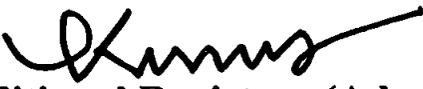
No: 1374 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

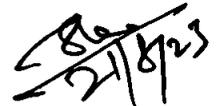
Mr. Meekail Wahab Rather
S/O Abdul Wahab Rather
R/O Sindoo Shermal, Chak Shermal, Tehsil Keegam, District Shopian

vide Notification No.608 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36918-25 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Meekail Wahab Rather, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

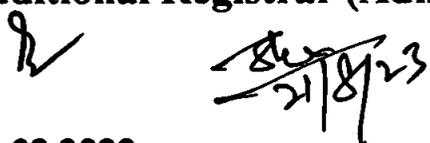
No: 1375 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Rasool Sheikh
S/O Gh-Rasool Sheikh
R/O Pahallan, Tantraypora, Taqwa Mohalla, Tehsil Pattan, District Baramulla

vide Notification No.1599 Dated 10.03.2020 has been declared as Absolute/Final.

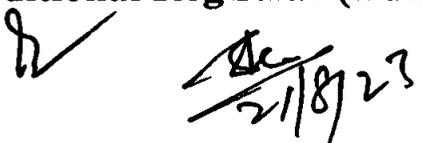
By Order


Additional Registrar (Adm.)


No: 36926-33 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Rasool Sheikh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1376 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manhar Mahajan
S/O Sanjeev Kumar Gupta
R/O B-6, Dream Land, Apartments, Trikuta Nagar, Jammu

vide Notification No.1503 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36934-41 /RG/LP Dated: 22.08.2023


21/8/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manhar Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1377 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Sibtain Razvi
S/O Syed Mujtaba Hussain Razvi
R/O Nawabagh Bagwanpora, Lal Bazar, Tehsil Srinagar North, District Srinagar

vide Notification No.989 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36942-49 _____ RG/LP Dated: 22.08.2023


21/8/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Sibtain Razvi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1378 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Poonam Langer
D/O Rajesh Langer
R/O H.No.70/21, Sector 1-A, South Extension, Trikuta Nagar, Jammu

vide Notification No.1528 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36950-57 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Poonam Langer, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

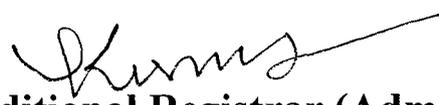
No: 1819 of 2023/RG/LP Dated: 29.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kritika Jain
D/O Sanjeev Jain
R/O 95-1/A, East Extension, Trikuta Nagar, Jammu -180020

vide Notification No.40 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

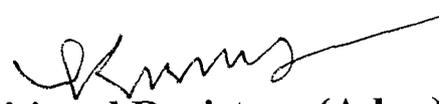
By Order


Additional Registrar (Adm.)

No: 38658-65-RG/LP Dated: 29.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kritika Jain, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1379 of 2023 /RG/LP Dated: 22 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danesh Sharma
S/O Girdhari Lal
R/O Khana Chak, R.S.Pura, Khana Chak, Tehsil R.S.Pura, District Jammu

vide Notification No.573 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 36958-65 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danesh Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1380 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

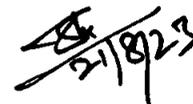
Mr. Chandan Kumar
S/O Badri Nath
R/O W.No.7 Gandhi Chowk, Near Nariniketan, Tehsil & District Kathua

vide Notification No.572 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

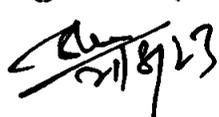
No: 36966-73 /RG/LP Dated: 22 .08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chandan Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

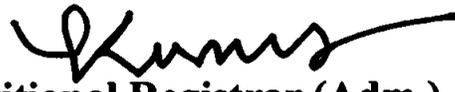
No: 138/af/2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

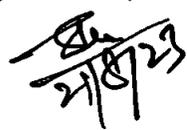
Mr. Amandeep Singh
S/O Sham Singh
R/O Garkhal, Tehsil Akhnoor, District Jammu

vide Notification No.566 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

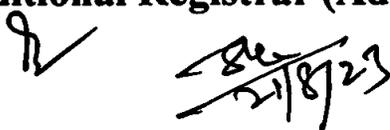
No: 36974-81 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1382 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

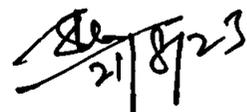
Mr. Anil Krottara
S/O Ashok Kumar Krottara
R/O Village Sanyal, Hiranagar, Kathua

vide Notification No.990 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order

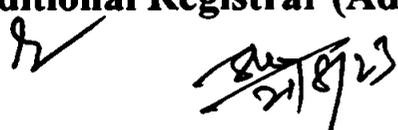

Additional Registrar (Adm.)

No: 36982-89 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Krottara, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1303 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

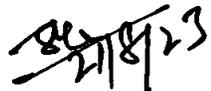
Mr. Rajeshwar Singh
S/O Joginder Singh
R/O Sukka/Pakhian, P/O Kangrail, Mohalla Sukha, Tehsil Jammu North,
District Jammu

vide Notification No. 508 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 36990-97 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeshwar Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1384 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raghav Sawhney
S/O Naresh Sawhney
R/O 47-P, A/B Gole Market, Gandhi Nagar, Jammu

vide Notification No.516 of 2021/RG Dated 08.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

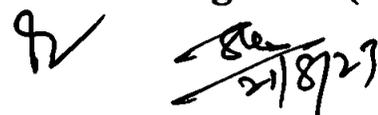
No: 36998 - 37005 RG/LP Dated: 22.08.2023


21/8/23

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raghav Sawhney, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1385 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

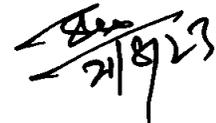
Mr. Sumeet Anand
S/O Sham Lal Anand
R/O F-670, Bharat Nagar, Rehari Colony, Jammu

vide Notification No.547 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37006-13 /RG/LP Dated: 22.08.2023



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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Anand, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1386 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arjun Singh
S/O Rattan Singh
R/O Chan Kanthi, Tehsil Thuroo, District Reasi

vide Notification No.554 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 3704 - 21 /RG/LP Dated: 22.08.2023

21/8/23

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1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1387 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Sardhalia
S/O Ashwani Sharma
R/O V.P.O Kootah, Tehsil Hira Nagar, District Kathua

vide Notification No.1593 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

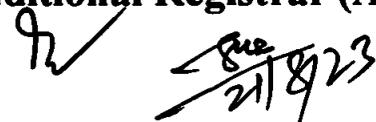
No: 37022-29 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sardhalia, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1388 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ieshan Basotra
S/O Sham Lal Sharma
R/O 201, Old Janipur, District Jammu

vide Notification No.1490 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

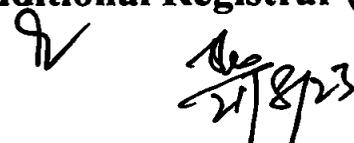
No: 37030-37 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ieshan Basotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1389 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadia Mustafa Bhat
D/O Ghulam Mustafa Bhat
R/O W.No.71,Ramdassi Mohalla, Sidhra, Jammu

vide Notification No.1587 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37038-45 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadia Mustafa Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

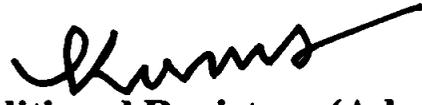
No: 1390 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imran Ahmed
S/O Mumtaz Ahmed
R/O Ward No.8, Panchayat Lathoong, Kallar Kattal, Tehsil Surankote,
District Poonch

vide Notification No.583 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order

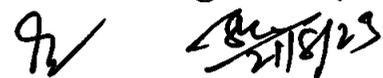

Additional Registrar (Adm.)

No: 37046-53 RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ahmed, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

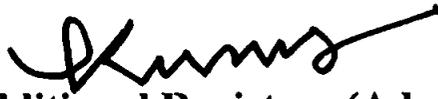
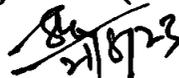
No: 1391 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manisha Rajput
D/O Sudershan Singh
R/O Bharatgarh, Nud, Gujwal, Tehsil & District Samba

vide Notification No. 603 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

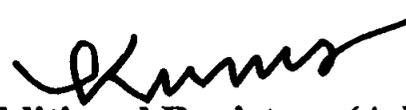
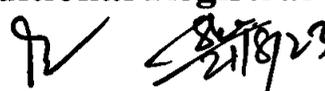
By Order


Additional Registrar (Adm.)


No: 37054-61 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Rajput, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

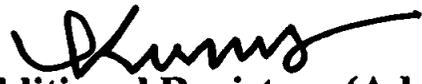
No: 1392 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Andotra
S/O Raj Pal Singh
R/O Ward No.12, Mandi-Khar, Tehsil & District Kathua

vide Notification No.637 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

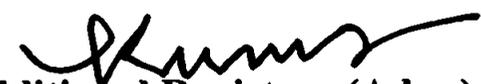

Additional Registrar (Adm.)

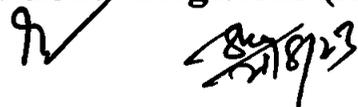
No: 37062-69 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Andotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

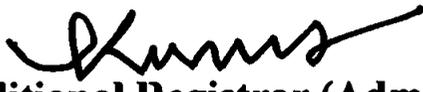
No: 1393 of 2023/RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

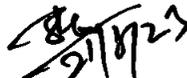
Mr. Sajid Hussain Shah
S/O Sagheer Hussain Shah
R/O Middle Sanai, Tehsil Surankote, District Poonch

vide Notification No.642 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

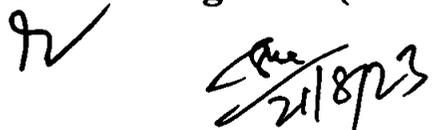

Additional Registrar (Adm.)

No: 37070-77 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Hussain Shah, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1394 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

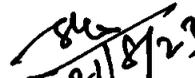
Mr. Syed Raheel Azrar Kazmi
S/O Azrar Hussain Shah
R/O Sanai, Tehsil Surankote, District Poonch

vide Notification No.643 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

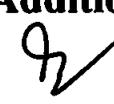
No: 37078-85 /RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Raheel Azrar Kazmi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1395 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Salman Rashid Sayeed
S/O Rashid Ahmed Fani
R/O 112,S, Sarooti, Tehsil Mendhar, District Poonch

vide Notification No.647 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37086-93 RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Rashid Sayeed, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1396 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Singh
S/O Dayal Singh
R/O Muthi, Maira, Tehsil Jourian, District Jammu

vide Notification No.649 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

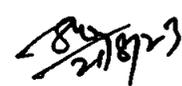
No: 37094-101 /RG/LP Dated: 22. 08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1397 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

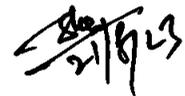
Ms. Sunidhi Chib
D/O Balbir Singh Chib
R/O H.No.8, Sec. No.1, Preet Nagar Digiana, Tehsil & District Jammu

vide Notification No.662 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

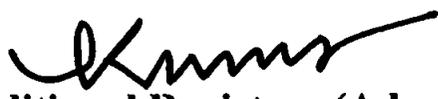

Additional Registrar (Adm.)

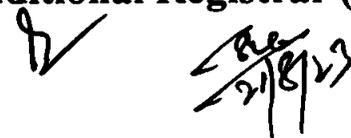
No: 37102 -09 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunidhi Chib, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1398 of 2023 /RG/LP Dated: 22. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sidharth Proch
S/O Vijay Kumar
R/O Ward No.1, H. No.169, Shaheedi Chowk Tehsil & District Kathua

vide Notification No.665 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37110-17 /RG/LP Dated: 22.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharth Proch, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1399 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

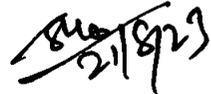
Ms. Sehar Choudhary
D/O Mohd Iqbal
R/O H-No.33, Newplot, Tehsil & District Jammu

vide Notification No.667 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37118 - 25 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Choudhary, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 14004/2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vivek Sambyal
S/O Inder Pal Singh
R/O Ward No.4, Krishna Colony, Tehsil & District Kathua

vide Notification No.674 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

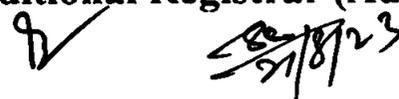
No: 37126 - 33 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Sambyal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1401 of 2023 /RG/LP Dated: 22.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

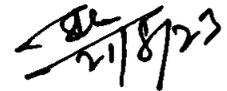
Mr. Haroon Rashid Qureshi
S/O Mohd. Rashid Qureshi
R/O Village Ghani, Tehsil Mankote, District Poonch

vide Notification No.742 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

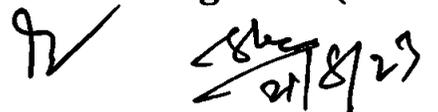
No: 37134-41 /RG/LP Dated: 22.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rashid Qureshi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1402 of 2023/RG/LP Dated: 23, 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rupali Gupta
D/O Raj Kumar Gupta
R/O H.No.108, L.No.27, Rajpura Mangotrian, Jammu

vide Notification No.1559 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37145-52 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Rupali Gupta, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1403 of 2023 /RG/LP Dated: 23 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

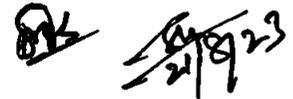
Ms. Stanzin Nakdon
D/O Rigzin Dawa
R/O Gia, Lato Pa, Tehsil & District Leh

vide Notification No.1676 Dated 06.03.2018 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

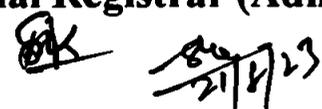
No: 37153-60 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Stanzin Nakdon, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

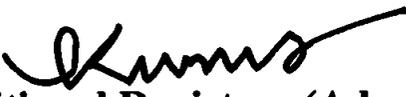
No: 1404 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kunzang Ladon
D/O Dorjay Stanzin
R/O Durbuk Lanpo, Tangtse, District Leh

vide Notification No.99 Dated 17.06.2019 has been declared as Absolute/Final.

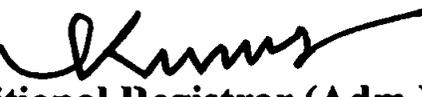
By Order


Additional Registrar (Adm.)

No: 37/61 - 68 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Kunzang Ladon, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1405 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Achal Sharma
S/O Sudershan Sharma
R/O H.No.37, Sector No.1, Upper Roop Nagar, Jammu

vide Notification No.1015 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37169-76 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Achal Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

804

21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1406 of 2023/RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

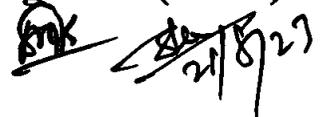
Mr. Gaurav Arora
S/O Tarsem Kumar Arora
R/O H.No.77, Sec.A, Vasant Vihar, Talab Tillo, Jammu

vide Notification No.1028 Dated 09.01.2020 has been declared as Absolute/Final.

By Order

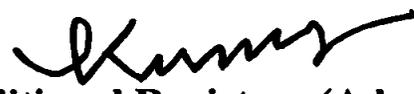

Additional Registrar (Adm.)

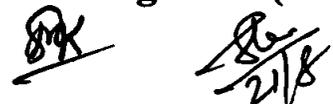
No: 37177-84 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gaurav Arora, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1407 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

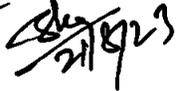
Mr. Varun Sharma
S/O Vinod Kumar Sharma
R/O Sangram Bhatta, Tehsil & District Kishtwar

vide Notification No.1170 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

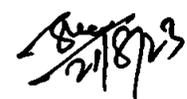
No: 37185-92 _____ RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

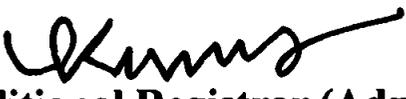
No: 1408/2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Durlab Jeet Singh Sawhney
S/O Paramjeet Singh Sawhney
R/O Saini Mohalla, Talab Tillo, District Jammu

vide Notification No.1123 Dated 10.01.2020 has been declared as Absolute/Final.

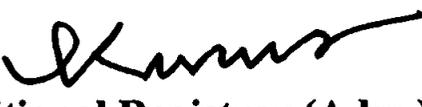
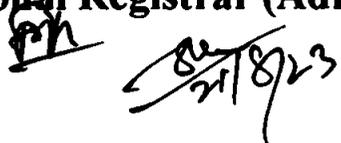
By Order


Additional Registrar (Adm.)

No: 37193-200 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Durlab Jeet Singh Sawhney, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1409 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sahiba Banotra
D/O Satish Chander Banotra
R/O House No.20-B, Lane No.1, Basant Nagar, Janipur, Jammu

vide Notification No.1698 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)
BK 23/8/23

No: 37201-08 RG/LP Dated: 23.08.2023

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahiba Banotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
BK 23/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1410 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishali Sharma
D/O Rattan Lal
R/O Village Jouran, Tehsil Akhnoor, District Jammu

vide Notification No.789 Dated 30.12.2020 has been declared as Absolute/Final.

By Order

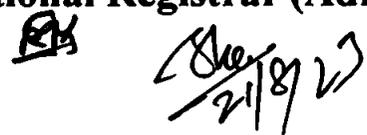

Additional Registrar (Adm.)

No: 37209-16 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


AS
21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

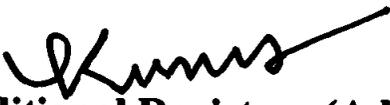
No: 1411 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

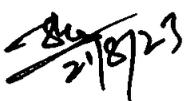
Ms. Himani Wazir
D/O Keshav Raj Rakwal
R/O Village &, Tehsil Bhagwah, District Doda

vide Notification No.461 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order

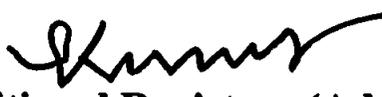

Additional Registrar (Adm.)

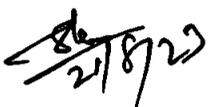
No: 37217-24 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Wazir, Advocate**
for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1412 / 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonalika Anand
D/O Prabhu Dayal
R/O Nai Basti, Gajansoo, Tehsil Marh, District Jammu

vide Notification No.1708 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37225-32 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonalika Anand, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

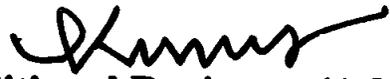
No: 1413 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Komal Choudhary
D/O Romesh Singh
R/O Vill. Khanpur, Tehsil Ramgarh, District Samba

vide Notification No.470 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

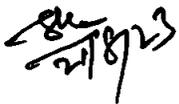
By Order


Additional Registrar (Adm.)

No: 37233-40 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Choudhary, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1414 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sobyia Manzoor
D/O Manzoor Hussain
R/O Kurhad, Tehsil Koteranka, Rajouri

vide Notification No.1320 Dated 02.01.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37241-48 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sobyia Manzoor, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1415 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aditya Sadotra
S/O Romesh Sharma
R/O Phase-II, Surksha Vihar, Plaoura Top, District Jammu

vide Notification No.419 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

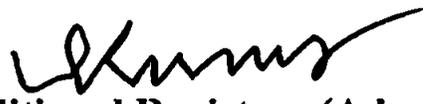
By Order


Additional Registrar (Adm.)

No: 37249-55 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Sadotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

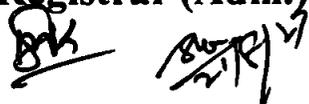
No: 1416 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sharma
S/O Rajinder Prasad
R/O House No.84, Ext-I, Subash Nagar, Jammu

vide Notification No.187 Dated 18.06.2019 has been declared as Absolute/Final.

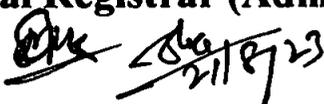
By Order


Additional Registrar (Adm.)


No: 37256-63 RG/LP Dated: 23.08.2023

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1417 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehar Zulfiqar
D/O Zulfiqar Ali Parray
R/O H.No.213, Mast Garh, District Jammu

vide Notification No.1747 Dated 30.03.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37264 - 71 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Zulfiqar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1418 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Megha Sharma
D/O Subash Chander Sharma
R/O Ward No.5, Near Bal Bharati School, Samba

vide Notification No.1764 Dated 30.03.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37272-79 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Megha Sharma**, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

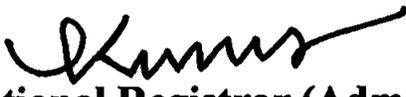
No: 1419 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Anand
S/O Surinder Kumar Anand
R/O Ward No 9, Teh Nowshara District Rajouri

vide Notification No.1629 Dated 28.03.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37280-87 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Anand, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1420 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Richa Sharma
D/O Ashok Kumar
R/O Mearth P.O Budhi, District Kathua

vide Notification No.1708 Dated 30.03.2019 has been declared as Absolute/Final.

By Order

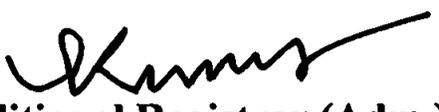

Additional Registrar (Adm.)

No: 37288-95 /RG/LP Dated: 23.08.2023

RM
21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Richa Sharma, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)
RM
21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1421 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubham Kumar Kaith
S/O Mohan Lal Kaith
R/O Chatha Gujran, Tehsil Marh, District Jammu

vide Notification No.679 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

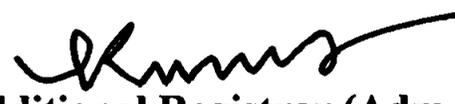
By Order


Additional Registrar (Adm.)

No: 37296-302 /RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubham Kumar Kaith, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1422 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Satyam Arora
S/O Sanjay Arora
R/O H.No.153, Ward No.18, Near Mandir Morh Dewan Janjh Ghar Sarwal,
Jammu.

vide Notification No.515 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37304-11 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Arora, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

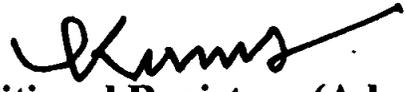
No: 1423 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kanchan Bala
D/O Sh. Krishan Lal
R/O Chakrohi near Krishna Mandir Suchetgarh, Jammu

vide Notification No.542 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

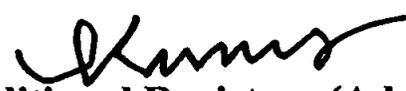
By Order


Additional Registrar (Adm.)

No: 37326-33 _____ RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Bala, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

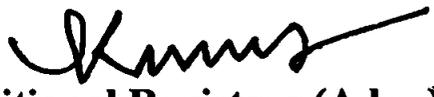
No: 1424 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Adleen Mehraj
D/O Sheikh Mehraj Ud Din
R/O Kachgari Masjid Fatch Kadal, District Srinagar

vide Notification No.478 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order

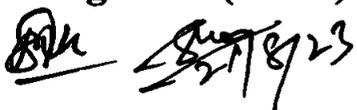

Additional Registrar (Adm.)

No: 37374-81 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Adleen Mehraj, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1295 /RG/LP Dated: 22 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

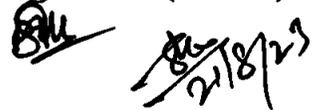
Ms. Shazia Bashir
D/O Bashir Ahmad Bhat
R/O Syed Mohammad Abad Wuyan, Tehsil Pampore, District Pulwama

vide Notification No.120 Dated 22.10.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

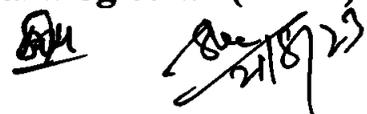
No: 36223-30 RG/LP Dated: 22.08.2023


21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shazia Bashir, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1425 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

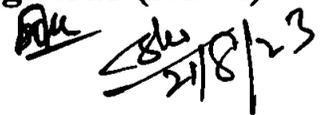
Mr. Aabid Hussain Bhat
S/O Abdul Jabbar Bhat
R/O Shahngari Mawar, Tehsil Qalamabad, District Kupwara

vide Notification No.482 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37382-89 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aabid Hussain Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

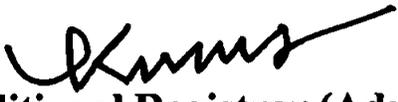
No: 1425 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manpreet Kour
D/O Kulbir Singh
R/O Govind Nagar, Vill. Deoli, Bishnah, Jammu

vide Notification No.840 Dated 17.08.2017 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37382-89 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1426 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

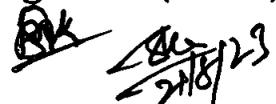
Ms. Primal Raj
D/O Daleep Kumar Pandita
R/O Villa No.1 Lane 2 Adarsh Enclave Extension Trikuta Nagar, Teshil & District Jammu.

vide Notification No.652 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

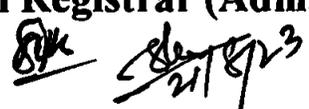

Additional Registrar (Adm.)

No: 37390-97 RG/LP Dated: 23.08.2023


BK 21/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Primal Raj, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

BK 21/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1427 of 2023/RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahzad Shabir
S/O Saleem Raza
R/O Ward No.4, House No.61, Shian Near P.N.B, Tehsil Haveli, District Poonch.

vide Notification No.1113 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37398-405 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahzad Shabir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1428 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Musharraf Khurshid Mir
S/O Khurshid Ahmed Mir
R/O House No.5, Mir Manzil, Ward No.9, District Rajouri

vide Notification No.1051 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37406-413 RG/LP Dated: 23-08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musharraf Khurshid Mir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1429. /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rimsha Suri
D/O Rajinder Kumar Suri
R/O H.No.232, Colonel's Colony, Bohri, Talab Tillo, District Jammu

vide Notification No.1558 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37414-21 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
4. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rimsha Suri, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1430 - /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neenu Kumari
D/O Ramesh Kumar
R/O Paryote P/O Khellani, Tehsil & District Doda

vide Notification No.1525 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

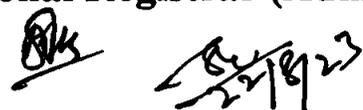

Additional Registrar (Adm.)

No: 37422-29 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Neenu Kumari, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1431 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

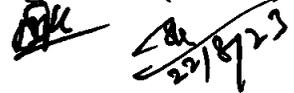
Mr. Atharv Mahajan
S/O Anu Gupta
R/O House No.50/2, Extension Trikuta Nagar, Jammu

vide Notification No. 1466 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

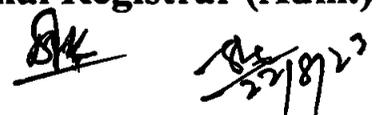
No: 37430-37 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atharv Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1432 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arjun Bharti
S/O Bharat Bhushan
R/O Village Simbalwala, Tehsil Bhalwal, District Jammu

vide Notification No.1462 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37438-45 RG/LP Dated: 23.08.2023



22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Bharti, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1434 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

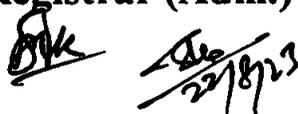
Mr. Nitin Seth
S/O Yashpal Sharma
R/O Domana, Tehsil & District Jammu

vide Notification No.1275 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37454-61 RG/LP Dated: 23. 08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Seth, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1433 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Manzoor Bhat
S/O Manzoor Ahmad Bhat
R/O Konibal Pampore, M.L.A. Mohalla, Pampore, District Pulwama

vide Notification No.1004 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

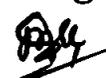
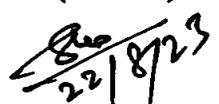
No: 37446-53 RG/LP Dated: 23.08.2023

 
22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Manzoor Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

 
22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1435 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ghulam Qadar
S/O Abdul Rehman
R/O Rajdhani, W.No.03, Manjakote, District Rajouri

vide Notification No.1019 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

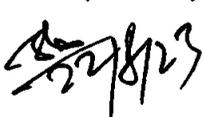
No: 37462-69 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Qadar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1436 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

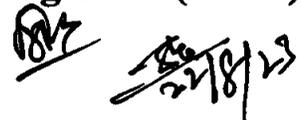
Mr. Gourav Naagar
S/O Anil Kumar Sharma
R/O Ward No.4 RakhDhok Jourian, Jammu

vide Notification No.1022 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

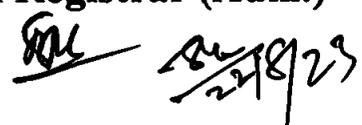
No: 37470-77 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Naagar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1437 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Murtaza
S/O Miyan Khan
R/O Rajpur, Bhatta (Kamila), Nowshera, District Rajouri

vide Notification No.1054 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

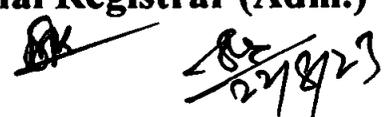
No: 37478-05 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Murtaza, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1430 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nigam Arora

S/O Raju Arora

R/O 24, Partly, Ward No.4, Gopal Nagar, Kundrorian, Katra, District Reasi

vide Notification No.1082 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37486-93 RG/LP Dated: 23 .08.2023

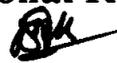


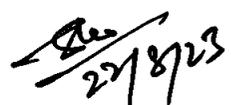

22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nigam Arora, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)




22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1439. /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rishav Sharma
S/O Kishori Lal Sharma
R/O Ward No.13, House No.193, Roop Nagar, Reasi Near IRP Hqrs. District Reasi

vide Notification No.1093 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37496-503 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1440. /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shittu Kumari
D/O Amar Dass
R/O Bahadur Khan Bishnah, District Jammu

vide Notification No.1103 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37504-S-11 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shittu Kumari, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1441 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Sajad
D/O Sajad Ahmad
R/O H.No. 27, Faizabad Colony, Naikbagh Natipora, Tehsil Chanapora,
District Srinagar.

vide Notification No.85 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37512-19 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Sajad, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1442 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Phuntsog Tsewang
S/O Phunchok Stanzin
R/O Skurbuchan, Block Khaltsi, Tehsil Khaltsi District Leh Ladakh

vide Notification No.503 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37820-27 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Phuntsog Tsewang, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

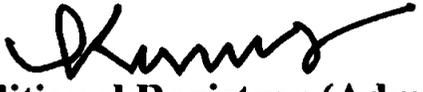
No: 1443 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aftab Alam
S/O Mohd Alam
R/O Ward No.4, District Rajouri

vide Notification No.1340 Dated 19.02.2020 has been declared as Absolute/Final.

By Order

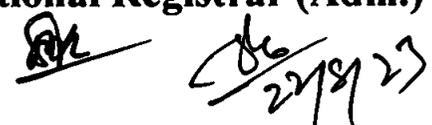

Additional Registrar (Adm.)

No: 37520-35 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftab Alam, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


23/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1444 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mashood Ahmad Wani
S/O Shamsudin Wani
R/O Chandian Pajan, Tehsil Devsar, District Kulgam

vide Notification No.979 Dated 09.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37536-43 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mashood Ahmad Wani, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1445 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ranjeet Singh
S/O Rattan Singh
R/O Panjana P/O Bhatyari, Tehsil Dansal, District Jammu

vide Notification No. 1096/20 Dated 10.01.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37547-53 RG/LP Dated: 23.08.2023

 22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

 22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1446 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ibahat Nowsoze
D/O Gh Mohammad Dar
R/O Pakher-Pora, Balkhi-Basti Chirar-e-Sharief, Budgam

vide Notification No.465 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37554-61 RG/LP Dated: 23.08.2023

BK

22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ibahat Nowsoze, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

BK

22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1447 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Abhya Thusoo
D/O Vimal Thusoo
R/O H.No.294, Lane No.6, Krishna Vihar, Janipur, Jammu

vide Notification No.421 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37562-70 /RG/LP Dated: 23. 08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Abhya Thusoo, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1448 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

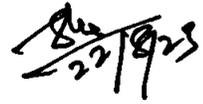
Mr. Ayush Sharma
S/O Ravi Datt Sharma
R/O Bera Bhatta, Matta, Tehsil & District Kishtwar

vide Notification No.424 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

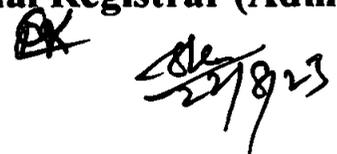
No: 27571-78 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1449 of 2023/RG/LP Dated: 23 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kumari Rupali
D/O Romesh Chander
R/O Village Barota, tehsil Ramkot, District Kathua

vide Notification No.472 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37577-86 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Rupali, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1450 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanchit Verma
S/O Ravi Kanth Verma
R/O Village Gandyal, P.O Haripur, Tehsil Hira Nagar, District Kathua

vide Notification No.122 Dated 07.04.2017 has been declared as Absolute/Final.

By Order

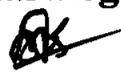
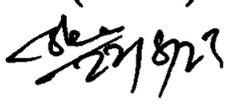

Additional Registrar (Adm.)

No: 37587-94 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanchit Verma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1451 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Nabi
S/O Gh Nabi Paray
R/O Sonawari, Kochak Mohalla, Hajin, District Bandipora

vide Notification No.832 Dated 16.10.20218 has been declared as Absolute/Final.

By Order

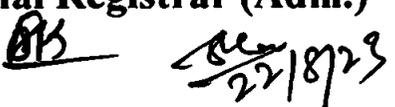

Additional Registrar (Adm.)

No: 37595-601 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Irshad Nabi, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

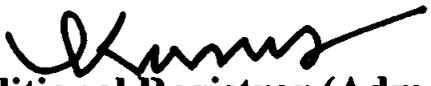
No: 1452 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rajni Gupta
D/O Suresh Gupta
R/O Plot No. 2 Rehari Colony, District Jammu

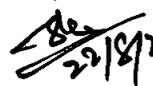
vide Notification No.14/19 Dated 22.04.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

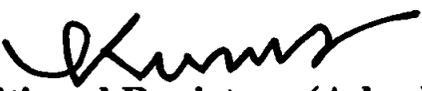
No: 37603-10 _____ RG/LP Dated: 23.08.2023

FK

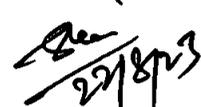

22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rajni Gupta, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

FK


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1453 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadam Hussain Wani
S/O Muhammad Hussain Wani
R/O Wani Mohalla, Ghat, District Doda

vide Notification No.191 Dated 19.06.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37611-19 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadam Hussain Wani, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

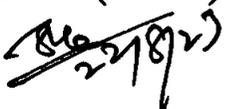
No: 1454 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Kumar
S/O Bhisam Kumar
R/O Ward No.1, Selhari Hathal, Sunderbani, District Rajouri

vide Notification No.190/19 Dated 19.06.2019 has been declared as Absolute/Final.

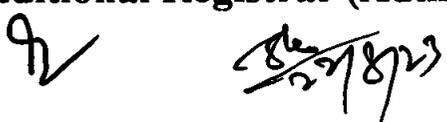
By Order


Additional Registrar (Adm.)


No: 37619-26 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1455 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tajamul Islam Teeli
S/O Gh Nabi Teeli
R/O Viddy, Srigufawar, Al-Aman Colony, Anantnag

vide Notification No.836 Dated 21.09.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37627-34 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tajamul Islam Teeli, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1456 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulferaz Khan
S/O Reyaz Ahmed Khan
R/O Tatarsoo (Bhatti), Tehsil & District Ramban

vide Notification No.939 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37635-42 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulferaz Khan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

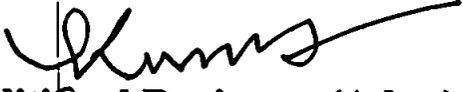
No: 1516 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rishav Andotra
S/O Jatinder Singh
R/O Ward No.12, Mandi Mandikhar, Near Shiv Mandir, Tehsil & District Kathua

vide Notification No.507 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38293-300 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Andotra, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1457 of 2023/RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Rashid Mughal
S/O Mohd Rashid
R/O Naka Manjhari, Tehsil Mendhar, District Poonch

vide Notification No.556 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 27643-50 RG/LP Dated: 23. 08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Rashid Mughal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1458 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

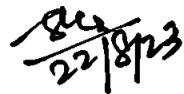
Ms. Dakshita Sharma
D/O Jagdish Sharma
R/O W.No.15, H.No.165, Karlai Kangloo Tehsil & District Udhampur

vide Notification No.575 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

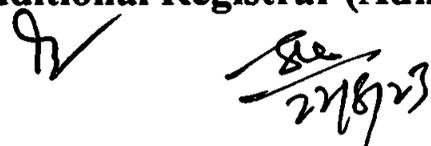
No: 376 S1 -58 RG/LP Dated: 23. 08.2023



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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dakshita Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

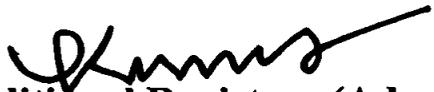
No: 1459 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ram Saroop Sharma
S/O Sh. Babu Ram Sharma
R/O Vijaypur, H.No. 95 Ward No. 8, District Samba

vide Notification No.1384 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37659-66 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ram Saroop Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1460 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Majiddar
S/O Abdul Majiddar
R/O H.No.2, Lane NO.5, Mominabad Batmaloo, Srinagar

vide Notification No.1288 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37667-79 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Majiddar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

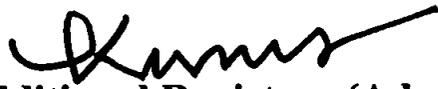
No: 1461 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinav Pathania
S/O Sh. Subash Chander
R/O Near Durga Mandir, Old Satwari, District Jammu

vide Notification No.1003 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37675-82 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Pathania, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

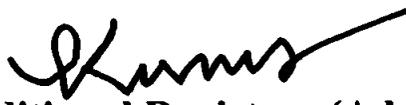
No: 1462 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Padamja Sharma
D/O Gopal Krishan Sharma
R/O Ward No.4, Bhimni Gali, Katra, District Reasi

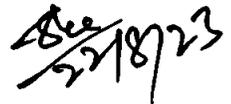
vide Notification No.1188 of 2021/RG Dated 15.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37683 - 89 /RG/LP Dated: 23.08.2023



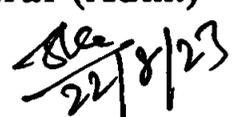


Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Padamja Sharma, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1463 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Akanksha Sharma
D/O Sh. Vijay Kumar Sudan
R/O H.No.96, Ward No.17, Shanker Nagar, District Udhampur

vide Notification No.1252 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

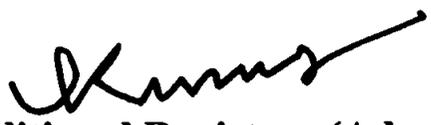
By Order


Additional Registrar (Adm.)

No: 37690-97 RG/LP Dated: 23.08.2023

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1464 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jameel Ahmed
S/O Maqbool Ahmed
R/O Bathindi, Near Tube Well, Tehsil Bahu, District Jammu

vide Notification No.593/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37698-705 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jameel Ahmed, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1515 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Veer Singh Langeh
S/O Karan Singh
R/O Halqa, Marh, District Jammu.

vide Notification No.1330 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38285-92 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Veer Singh Langeh, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

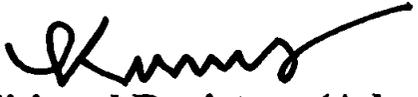
No: 1465 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sayeda Fatima
D/O Azeem Ali Shah
R/O Gulbutta, Tehsil Mendhar, District Poonch

vide Notification No.1596 of 2021/RG Dated 18.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37706-13 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sayeda Fatima, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1466 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Shakeel
S/O Shakeel Ahmad
R/O Lane No.4, Vaski Vihar, Ban Talab, District Jammu

vide Notification No.1592 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37714 - 21 RG/LP Dated: 23.08.2023





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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Umar Shakeel, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1467 / 2023 / RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahpara Shafi
D/O Mohammad Shafi Dar
R/O Sopore, Tehsil Dangerpora, District Baramulla

vide Notification No.617 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37722-29 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahpara Shafi, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1468 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hyder Karrar Bin Mushtaq Lone
S/O Mushtaq Ahmed Lone
R/O Magam, Tehsil Handwara, District Kupwara

vide Notification No.942 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37730-37 /RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hyder Karar Bin Mushtaq Lone, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1469 / 2023 / RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahak Tawaseen Mughal
D/O Mohammad Tawaseen Mughal,
R/O Chanipora, Jamia Mohalla, Tehsil Karnah, District Kupwara.

vide Notification No.968 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37738-45 / RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahak Tawaseen Mughal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

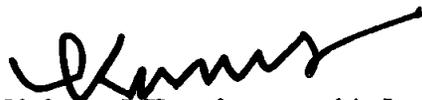
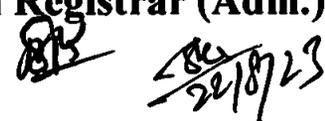
No: 1470 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Bashir
D/O Bashir Ahmad Dar
R/O Kirmani, Abad Sozeith, Lawaypora Tehsil Narbal, District Budgam

vide Notification No.588 of 2021/RG/LP Dated 03.07.20221 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)


No: 37746-53 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1471 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arushi Shukla
D/O Sh. Sanjeev Kumar Shukla
R/O 104/3, Roop Nagar, Tehsil & District Jammu

vide Notification No.21 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

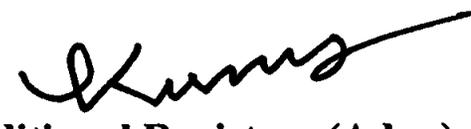
By Order


Additional Registrar (Adm.)

No: 37754-61 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Shukla, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1472 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farooq Ahmad Lone
S/O Abdul Samad Lone
R/O Kunmullha Akhal, Tehsil Kangan, District Ganderbal

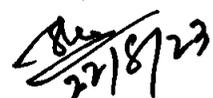
vide Notification No.576 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37762-70 /RG/LP Dated: 23.08.2023





Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad Lone, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1473 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Shafi Bhat
S/O Ghulam Mohammad Bhat
R/O Gowharpora, Tehsil Chadoora, District Budgam

vide Notification No.496 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 37771 - 78 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shafi Bhat, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

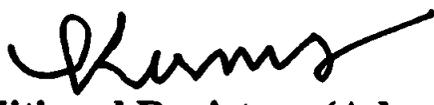
No: 1474 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqball Farooq
D/O Farooq Ahmad Bhat
R/O Kachgari Masjid, Near Krishna Flour Mill, Zaldagar, Tehsil & District Srinagar

vide Notification No.79 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37771-87 /RG/LP Dated: 23.08.2023

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2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqball Farooq, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)




HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1475 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kowsarah Khaliq
D/O Abdul Khaliq Bhat
R/O Nai Basti, Malangpora, Town Awantipora, Pulwama

vide Notification No.1617 Dated 11.03.2020 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37788-95 . RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kowsarah Khaliq, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

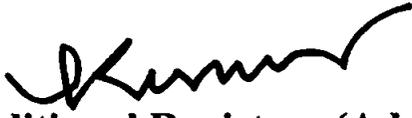
No: 1476 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Tuyyab Malik
S/O Irshad Ahmad Malik
R/O Pamposh Colony, Taper Waripora, Tehsil Pattan, District Baramulla

vide Notification No.973 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37796-803 /RG/LP Dated: 23.08.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Tuyyab Malik, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

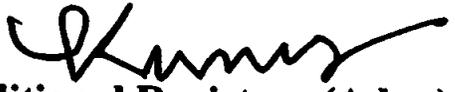
No: 1477 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Bakhtawar
S/O Showket Ahmad Nangroo
R/O Kachdoora, Tehsil & District Shopian, Pin Code-192303

vide Notification No.67 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37804-11 _____ RG/LP Dated: 23.08.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Bakhtawar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

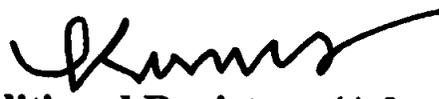
No: 1478 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

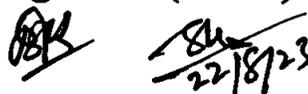
Mr. Vidyansh Gupta
S/O Vinod Gupta
R/O 41-P, Extn.1-A, Khoo Wali Gali, Trikuta Nagar Tehsil Bahu District Jammu

vide Notification No.522 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order

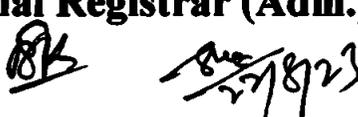

Additional Registrar (Adm.)

No: 37812-19 /RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vidyansh Gupta, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1479 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazeekh Sehar
D/O Nazir Ahmad Zargar
R/O Eid Gha road Bijbehara, Mohalla Friends Colony Eid Gha, Tehsil Bijbehara, District Anantnag

vide Notification No.928 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37820-27 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Bazeekh Sehar, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1480 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rashid Mohi Ud Din Wani
S/O Ghulam Mohi Ud Din Wani
R/O Hamza Colony Saidpora, Tehsil Dangerpora sopore, District Baramulla

vide Notification No.1369 of 2021/RG/LP Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37828-35 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Mohi Ud Din Wani, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1481 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raifat Mushtaq
D/O Mushtaq Ahmad Shah
R/O Pandach, Tehsil & District Ganderbal, Pincode 191201

vide Notification No.1012 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

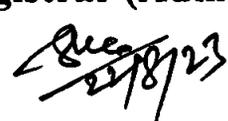
No: 37836-93 /RG/LP Dated: 23.08.2023

 
22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raifat Mushtaq, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

 
22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

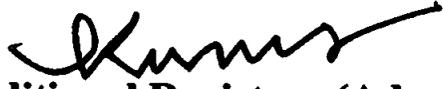
No: 1482 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Rouf
D/O Ab Rouf Bhat
R/O Khawja Gilgit, Batapora, Tehsil Sopore District Baramulla

vide Notification No.1001 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37844-51 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rouf, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1483af/2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Amin
D/O Mohammad Amin Ganaic
R/O Ushkara, Kanli Bagh, Tehsil & District Baramulla

vide Notification No.755 Dated 30.12.2020 has been declared as Absolute/Final.

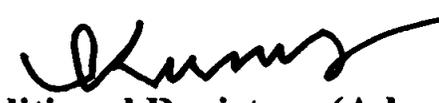
By Order


Additional Registrar (Adm.)

No: 3785259 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Amin, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1484 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Yousf
S/O Mohammad Yousf
R/O S.D Colony Batmaloo Tehsil South, District Srinagar, Pincode 190010

vide Notification No.591 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

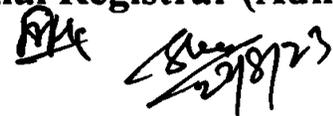

Additional Registrar (Adm.)

No: 37860-67 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Yousf, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

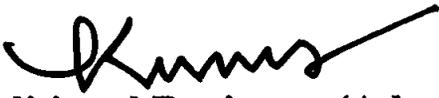
No: 1405 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aakshi Gupta
D/O Rajesh Kumar
R/O Sujmatna, Tehsil Ramsoo, District Ramban

vide Notification No.1790 of 2022/RG/LP Dated 11.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37868 - 75 /RG/LP Dated: 23.08.2023

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1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Aakshi Gupta, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1486 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hanan Mehraj
S/O Mehraj Ul Din Bhat
R/O H.No 41 Iqbal Sector Zaffran Colony Sempora, Tehsil Pantha Chowk,
District Srinagar

vide Notification No.585 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 378676-83 RG/LP Dated: 23.08.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hanan Mehraj, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

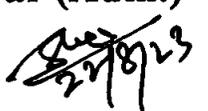
No: 1487 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudassir Shahid Tak
S/O Shahid Hussain Tak
R/O Village Phagsoo, Tehsil Phagsoo, District Doda

vide Notification No.491 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

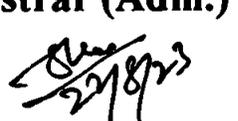
By Order


Additional Registrar (Adm.)
 

No: 37884 - 91 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudassir Shahid Tak, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

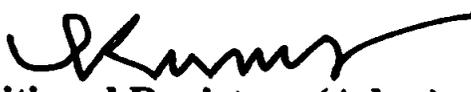
No: 1488 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Safeer Shah
S/O Syed Hussain Shah
R/O Mirchimar, Mirgund, Tehsil Pattan, District Baramulla

vide Notification No.886 Dated 17.10.2018 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37892-99 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Safeer Shah, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1489 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farhat Zaffar
S/O Zaffar Ahmad Khan
R/O Gulshan-aabad, Tehsil Charar-i-Sharief District Budgam

vide Notification No.1115 Dated 17.03.2016 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37900 - 907 /RG/LP Dated: 23.08.2023

 23/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhat Zaffar, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

 23/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1490/2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Hassan
S/O Gulam Hassan Bhat
R/O Bemina Housing Colony, Receiving Power Station Lane (Near Qadir Meat Shop), Srinagar

vide Notification No.90 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37908-15 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jahangir Hassan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

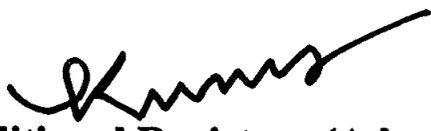
No: 1491 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hisham Saleem
S/O Saleem Ur Rehman
R/O H.No.56, Syed Majid Colony, Gogoo, Humhama, District Budgam

vide Notification No.1310 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37916 - 23 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hisham Saleem, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

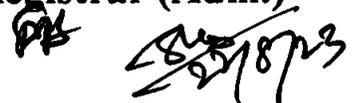
No: 1492 of 2023/RG/LP Dated: 23 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Khan
S/O Ab Rashied Khan
R/O Gulshanpora, Markundal, Tehsil Hajin, District Bandipora

vide Notification No.82 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

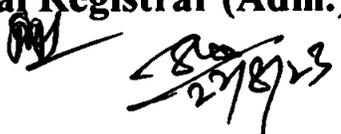
By Order


Additional Registrar (Adm.)


No: 37924-31 RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Khan, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

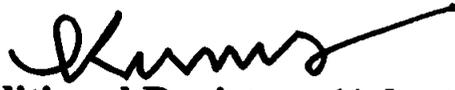
No: 1493 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Mushtaq Rather
S/O Mushtaq Ahmad Rather
R/O Watergam Rafiabad, Tehsil Watergam District Baramulla

vide Notification No.892 Dated 17.10.2018 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 37932-39 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mushtaq Rather, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1494 J 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Mohd Junaid
S/O Abdul Ahad
R/O Rajbagh colony, Ranil, Tehsil & District Ganderbal

vide Notification No.398 Dated 05.10.2015 has been declared as Absolute/Final.

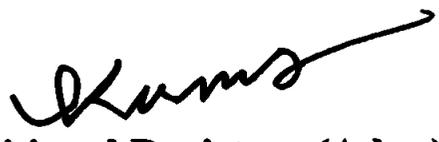
By Order


Additional Registrar (Adm.)

No: 37940-47 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Mohd Junaid, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1495 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Attri
D/O Tarsem Lal
R/O Syedpore, Tehsil-Nagri, District-Kathua

vide Notification No.127 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37948 - 55 RG/LP Dated: 23.08.2023

23/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Attri, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

23/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

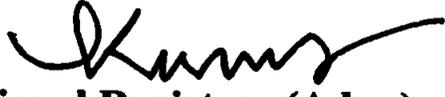
No: 14064/2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qazi Suhaib
S/O Qazi Maroof Ahmad
R/O H.No.19 Lane B Alamdar Colony Rawalpura, Tehsil Channapora
Natipora, District Srinagar,

vide Notification No.656 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37956-63 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Qazi Suhaib, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1497 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muzzafer Ahmad Naikoo
S/O Mohd Ramzan Naikoo
R/O Grand Aishmuqam, Shah Mohalla, District Anantnag

vide Notification No.556 Dated 02.08.2016 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

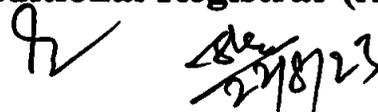
No: 37964-71 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzzafer Ahmad Naikoo, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1498 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

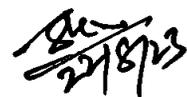
Ms. Ananta Sharma
D/O Kulbhushan Kumar Sharma
R/O H.No 74, Mohalla Afgana Pacca Danga, Jammu

vide Notification No.1193 Dated 24.02.2015 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 37972-79 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ananta Sharma, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1499 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ikhtlaq Hussain Shah
S/O Akram Hussain Shah
R/O Sanai, Tehsil Surankote, District Poonch

vide Notification No.767 Dated 01.03.2013 has been declared as Absolute/Final.

By Order

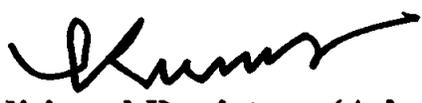

Additional Registrar (Adm.)

No: 37988-95 RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ikhtlaq Hussain Shah, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1500/04/2023/RG/LP Dated: 22 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jasmeena Wahid
D/O Waheed Malik
R/O Hanji Danter, District Anantnag

vide Notification No.1051 Dated 19.03.2014 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

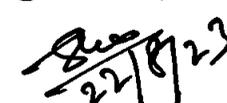
No: 37996-38002 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Jasmeena Wahid, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1501 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

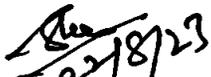
Ms. Ankita Bhat
D/O Varinder Bhat
R/O Nowabad Sunjuwan, Near Pooja Medical Store, Tehsil & District Jammu

vide Notification No.560 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38004-11 /RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ankita Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1502 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tania Jamwal
D/O Jagdev Singh
R/O Udhampur, Jallandhar Fabricators Workshop, Near Dak Banglow,
Lower Trikuta Nagar, Tehsil & District Udhampur.

vide Notification No.668 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order

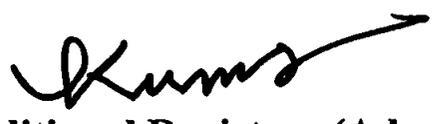

Additional Registrar (Adm.)

No: 38012-19 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Jamwal, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1503 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Hussain Bhat
S/O Abdul Rahman Bhat
R/O Brah Near Jama Masjid, Tehsil Shangus, District Anantnag

vide Notification No.589 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

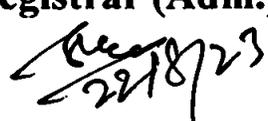

Additional Registrar (Adm.)

No: 38033-40 RG/LP Dated: 23 .08.2023



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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Hussain Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

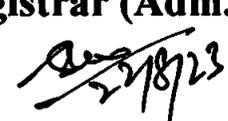
No: 1504 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gousia Nazir
D/O Nazir Ahmad Malik
R/O Zaffron Colony, Sempora, Tehsil Pantha Chowk, District Srinagar

vide Notification No.1480 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

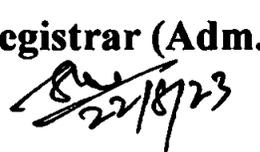
By Order


Additional Registrar (Adm.)


No: 38041 - 48 /RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gousia Nazir, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1505 of 2023 /RG/LP Dated: 23. 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahamd Dar
S/O Abdul Razaq Dar
R/O Dar Mohalla, Watal Bagh, Tehsil Lar, District Ganderbal

vide Notification No.952 of 2021/RG Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38049-56 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ishfaq Ahamd Dar, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

22/8/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

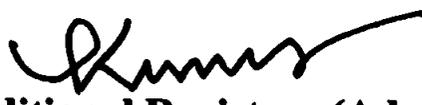
No: 1506 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arpit Bharti
S/O Ajay Bharti Gupta
R/O H.No. 42, Ward No. 2, Tehsil R.S. Pura, District Jammu -181102

vide Notification No.25 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38057-64 RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arpit Bharti, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1507 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Mushtaq
S/O Mushtaq Ahmad Shiekh
R/O Samboora Pampore, Tehsil & District Pulwama

vide Notification No.663 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


 Additional Registrar (Adm.)

No: 38065-72 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Mushtaq, Advocate**
for information and necessary action.


 Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1508 of 2023/RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sameer Ahmad Rather
S/O Mushtaq Ahmad Rather
R/O Chogal Pora, Damhal Hanjipora, District Kulgam

vide Notification No.1347 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38073-80 RG/LP Dated: 23.08.2023


22/8/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Rather, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1509 of 2023 /RG/LP Dated: 23 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Lalie Majid
D/O Abdul Majid Thakur
R/O Lethpora, Mohall Pethpora, Tehsil Pampore, District Pulwama

vide Notification No.600 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38081-88 _____ RG/LP Dated: 23.08.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lalie Majid, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1510 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rouf Ahmad Bhat
S/O Gh. Mohammad Bhat
R/O Sugoo Handhama, Tehsil Imam Sahib, District Shopian

vide Notification No.505 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38089-96 RG/LP Dated: 23.08.2023



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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rouf Ahmad Bhat, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1511 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Farooq Shah
S/O Farooq Ahmad Shah
R/O Lal Pora, Lolab, District Kupwara

vide Notification No.921 Dated 22.11.2019 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38079-104 /RG/LP Dated: 23.08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Farooq Shah, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1512 of 2023 /RG/LP Dated: 23 . 08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Qadir Malik
S/O Gh Qadir Malik
R/O Summer Bugh, Budgam, Tehsil B .K.Pora, District Badgam

vide Notification No.623 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38105 of 23 /RG/LP Dated: 23 .08.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Nasir Qadir Malik, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

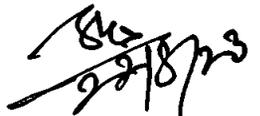
No: 1513 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saiqa Jan
D/O Mohd Khalil Paul
R/O New Airport Road, Humhama, Tehsil & District Budgam

vide Notification No.518 of 2021/RG Dated 08.06.2021 has been declared as Absolute/Final.

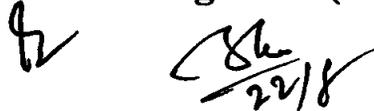
By Order


Additional Registrar (Adm.)


No: 38113-20 _____ RG/LP Dated: 23.08.2023

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Saiqa Jan, Advocate
.....for information and necessary action.


Additional Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1514 of 2023 /RG/LP Dated: 23.08.2023

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yawer Mubarik Peerzada
S/O Mohamad Mubarik Peerzada
R/O Barzulla, Panjigam, District Bandipora

vide Notification No.1863 Dated 15.03.2018 has been declared as Absolute/Final.

By Order


Additional Registrar (Adm.)

No: 38121-28 /RG/LP Dated: 23.08.2023


22/8/23

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1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawer Mubarik Peerzada, Advocate**
.....for information and necessary action.


Additional Registrar (Adm.)


22/8